

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 9th JULY, 1979.

NOTIFICATION
INCOME TAX

No.2928(F.No.187/19/79-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the I.T. Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments to its Notification No.679 (F.No.187/2/74-IT(AI) dated 20th July, 1974, as amended from time to time.

Existing entries under Columns (1), (2) and (3) against Sl.No.10E shall be substituted by the following:-

COMMISSIONER OF INCOME-TAX	HEADQUARTERS	JURISDICTION
1.	2.	3.
10E Gujarat Central	Ahmedabad	1. Central Circles I to VII, Ahmedabad. 2. Central Circles I to II, Baroda. 3. Central Circles I, II & III, Surat. 4. Central Circles I & II, Rajkot. 5. Central Circle, Jamnagar.

This notification shall take effect from 2/7/79.

Sd/-
(B.M.SINGH)
UNDER SECY., CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi
3. Director of Q&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
4. All Officers & Sections of I.T.Wing of C.B.D.Y., New Delhi.
5. Comptroller & Auditor General of India, New Delhi (20 copies).
6. Bulletin Section of Dte. of Ins.(RS&P), New Delhi (5 copies).
7. Director of Training, IRS(Direct Taxes), Staff College, Nagpur (5 copies).
8. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice & Company Affairs (Department of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, C.B.D.T., H-Block, Vikas Bhavan, New Delhi.

AUTHORISED FOR ISSUE

UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES

H.D. Sharma
(H.D.SHARMA)
ASSTT. DIRECTOR OF INSPECTION

No.CC/IT(AI)/2812/907/RSP/79.